

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).9423/2021

(Arising out of impugned final judgment and order dated 01-12-2021 in CRLBA No.2024/2021 passed by the High Court of Judicature at Bombay)

NATIONAL INVESTIGATION AGENCY

Petitioner(s)

VERSUS

SUDHA BHARADWAJ

Respondent(s)

(FOR ADMISSION and I.R. and IA No.158722/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.158721/2021-EXEMPTION FROM FILING O.T.)

Date : 06-12-2021 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Tushar Mehta, SG(Mentioned by)  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Upon being mentioned by Mr. Tushar Mehta, learned Solicitor General appearing on behalf of the petitioner, we direct the Registry to list the matter on 07.12.2021 before an appropriate Bench.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)